

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/2133/2020

This the 12th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Ikhlas Ahmad Wani, Age 33 years, S/o Gh. Hassan Wani, R/o Rajpora, Pulwama.

.....Applicant

(Advocate: Mr. Mudasir Bin Hassan)

Versus

1. State of Jammu and Kashmir through Commissioner/ Secretary, Department of Medical Education and Health Services, Civil Secretariat, Jammu/ Srinagar.
2. Director, Health Services Srinagar, Kashmir.
3. Chief Medical Officer, Budgam.
4. Block Medical Officer, Chadoora Budgam.

.....Respondents

(Advocate: Mr. Sudesh Magotra)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for applicant of the case Dr. Ikhlas Ahmad Wani submits that he would be satisfied if the T.A. is disposed of by directing the respondents to relieve the applicant for joining and allowing him to continue with the DNB (Fellowship) Course in the super specialty of Pediatric Intensive Care in Apollo Hospital Chennai Tamil Nadu and take all appropriate steps for doing so including grant of study leave.

2. Looking to the submission of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to consider relieving the applicant for joining and allowing him to continue with the DNB (Fellowship) Course in the super specialty of Pediatric Intensive Care in Apollo Hospital Chennai Tamil Nadu if permissible under rules and also release service benefits, if any, entitled to under rules. The exercise shall be carried out within a period of three weeks from the date of receipt of a certified copy of this order. It is made clear that we have not gone into the merits of the case.

3. Accordingly, T.A. is disposed of. No costs.

(ANAND MATHUR.)
MEMBER (A)

sk/-

(RAKESH SAGAR JAIN)
MEMBER (J)